CP NO. 65(ND)/2013 RT NO. 56/2016

Parshotam Kumar

...Petitioner.

Versus

M/s Graphic Motors Pvt. Ltd. & Ors.

...Respondents.

Present:

Mr. Rajansh Thukral, Advocate for petitioner.

Mr. Sidharth Thukral, Advocate for respondents.

The matter has been listed for today as 04.01.2017 falls during the winter vacations declared as per approved calendar for the year 2017. Notice be issued to the parties by Speed Post immediately for hearing on 20.01.2017 instead of 04.01.2017.

The rejoinder if any be filed at least two days before the date fixed with copy advance to the counsel opposite. It is again clarified that non-filing of the rejoinder will not be taken a ground for seeking adjournment as the matter has been fixed for arguments and has to be disposed of within the prescribed time limit.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

December 16, 2016